

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No. 77 of 2018  
Date of order : 24- 01-2018

Between :

B.Usha Rani D/o B.Thirupathi Rao,  
Rly. Quarters No.24/3, Near Nalgonda  
Railway Station, Nalgonda. ....Applicant

AND

1. Union of India Represented by  
The Chairman, Railway Board,  
Rail Bhavan, New Delhi.
2. The General Manager,  
South central Railway, Rail Nilayam, 3<sup>rd</sup> Floor,  
Secunderabad – 500 025.
3. The Chief Personnel Officer,  
South central Railway, Rail Nilayam, 3<sup>rd</sup> Floor,  
Secunderabad – 500 025.
4. D.R.V.S.S.N Raju,  
S/o Not known to the applicant,  
Chief Law Assistant,  
Office of Senior Divisional Personnel Officer,  
Sanchalan bhavan, Secunderabad Division. ....Respondents

Counsel for the Applicant : Mr.G.TrinadhaRao

Counsel for the Respondents : Mrs A.P.Lakshmi,SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

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Heard Mr G. Trinadha Rao, learned counsel for the applicant and Mrs A.P. Lakshmi, learned Standing Counsel for Respondent Railways.

2. In response to a notification dated 13.10.2015, the applicant applied for selection to the post of Chief Law Assistant against 60% departmental quota. As per the notification, the selection is based on the results of written test followed by viva-voce together with the merit of the candidates in their career in the previous posts. The applicant has been successful in the written test and also in the viva-voce. However, certain other norms were fixed in the notification for selection of the candidates. The learned counsel appearing for the applicant submits that the applicant is to be awarded two marks for holding DRM level award. The copy of the sheet awarding marks is annexed to OA and it shows that the marks were not awarded to her in respect of DRM level Award for which she made a representations dated 03.12.2017 and 28.12.2017 to the General Manager stating that if the prescribed two marks for the said award are allotted, she will become second meritorious candidate.

3. In view of the specific submission made by the learned counsel appearing for the applicant that the assessment was not made correctly, we are inclined to dispose of the case without going into merits of the case and with a direction to the General Manager. Accordingly the OA is disposed of

at the stage of admission directing the General Manager to consider and dispose of the representations dated 03.12.2017, 28.12.2017 and also treating the OA also as representation submitted by the applicant for awarding the two marks for DRM level award within a period of six weeks from the date of receipt of a copy of this order.

4. If aggrieved by the order of the General Manager, the applicant is at liberty to file fresh OA.

5. No order as to costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 24<sup>th</sup> January, 2018.  
Dictated in Open Court.

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